

FIR No. 265/19
PS Shakarpur
State vs. Girish
U/s 279/337 IPC

12.02.2021

Present:- Ld. APP for the State.

Ld. Counsel for the applicant.

Application perused. Reply of IO perused.

Let RC of vehicle no . UP 14 CU 7110 be released to the rightful owner by the IO after retaining copy of the same attested by the rightful owner and the accused.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

FIR No. 36/21
PS PIA
State vs. Amzad
U/s 420/511/34 IPC

12.02.2021

Present:- Ld. APP for the State.
Ld. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Amzad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 30.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety. Further, the Ld. Counsel that the wife of the accused has delivered a baby on 21.01.2021 and there is no one to take care of his wife and child.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 30.01.2021. As per reply of IO, accused has no previous involvement in any offence. Accused is no more required for investigation. Co-accused has also been apprehended. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

- 1.The accused shall cooperate with the IO during the investigation.
- 2.Accused shall not indulge in similar offence as that of which he is the accused.
- 3.He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

e. FIR No. 000321/20
PS Shakarpur
U/s 379 IPC

12.02.2021

Present:- Ld. APP for the State.
None for applicant in person.

The present application for release of mobile phone MI Redmi Blue Colour on Superdari has been filed by the applicant.

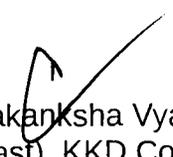
Reply has been filed under the signature of HC Harish Chandra, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

FIR No. 35384/19
PS Krishna Nagar
State vs. Unknown

12.02.2021

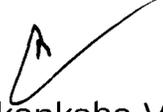
Present:- Ld. APP for the State.

None for the applicant.

Application perused. Reply of IO perused as per which the articles mentioned in the present application i.e. four mobile phones, wallets, watch and two helmets are deposited in PS Kalkaji.

Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

FIR No. 26/21
PS PIA
State vs. Irshad
U/s 25 Arms Act

12.02.2021

Present:- Ld. APP for the State.

Ld. Counsel for accused .

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Irshad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 18.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

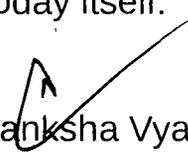
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is habitual offender as per reply of IO.

Heard both the parties.

In the present case, the accused is in J/C since 18.01.2021. Case property in the present case has already been recovered. Accused is no more required for investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

- 1.The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

FIR No. 612/20
PS Krishna Nagar
State vs. Sandeep Narang
U/s 356/379/411/34 IPC
12.02.2021

Present:- Ld. APP for the State through VC.

Ld. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sandeep Narang.

Bail application perused. Reply of IO perused.

Ld. Counsel for the accused has submitted that accused is in JC since 20.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 20.01.2021. Case property in the present case has already been recovered. The co-accused persons have also been apprehended. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

State vs. Imam Akhtar
FIR No. 603/20
PS Krishna Nagar

12.02.2021

Present:- Ld. APP for the State.

None for applicant in person.

Reply has been filed under the signature of **IO ASI Rajbir Singh**. Reply perused. In view of the reply of IO, let jamatalashi articles i.e Mobile Phone make Samsung Galaxy belonging to the accused, be released to the rightful owner as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

*Under Receipt
Akhay
15/2/21*

FIR No. 32/21
PS PIA
State vs. Ashish Jha
U/s 392/411/34 IPC
12.02.2021

Present:- Ld. APP for the State.
Ld. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ashish Jha.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 31.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case at the instance of secret informer who had quarrel with the accused few days prior to the arrest of the accused in the present case. Further, accused is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety. Ld. Counsel submitted that the accused is young person and is still a student and his family members are dependent upon him.

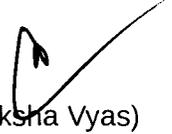
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future. Further, Ld. APP for the State also submitted that case property is yet to be recovered.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature in as much as it is alleged by the complainant that on the date of the incident in question, the present accused along with co-accused looted his mobile phone. Further, the complainant was also beaten and the accused persons also fled with 45 kg rice belonging to the complainant's friend. As per reply of the IO, the present accused as well as co-accused were identified by the complainant. Further, case property is yet to be recovered. There is every possibility that the accused can threaten the complainant as well as commit similar offence in the future. Therefore, in the facts and circumstances, bail application is dismissed.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

Copy Received
12/2/21


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

FIR No. 0021477/2020
PS PIA
State vs. Mohd. Wakil @ Shakil
U/s 379 IPC

12.02.2021

Present:- Ld. APP for the State.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused.

Bail application perused. Reply filed by IO also perused. As per reply of IO, the accused has not been arrested in the present case and was only bound down. Hence the present application is dismissed for being infructuous.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/12.02.2021

Order copy Recd
T Conit